

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 205  
CA No. 14/JPR/2023  
CA No. 16/JPR/2023  
CP No. 28/241-242/JPR/2022  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Gagan Gupta**

...Petitioner

**Versus**

**Shubhlabh Buildhome Pvt. Ltd and Ors.**

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Manu Chaturvedi, Adv.  
Aman Bohra, Adv.

For the Respondent : Sagrika Joshi, Adv.

**ORDER**

Heard Mr. Manu Chaturvedi, Adv. along with Mr. Aman Bohra, Adv. appearing for the Petitioner. Ms. Sagrika Joshi, Adv. appearing for the Respondent. Learned Counsel for the Respondent is directed to file reply to the main CP.

**CA No. 14/JPR/2023:**

Heard Ms. Sagrika Joshi, Adv. appearing for the Applicant. Mr. Manu Chaturvedi, Adv. along with Mr. Aman Bohra, Adv. appearing for the Respondent. Reply to the application has been filed by the Respondent. Learned

VG

Sdr

Sdr

Counsel for the Applicant seeks time to file rejoinder. Rejoinder with respect to the new facts coming in the reply, may be filed, within two weeks with an advance copy to the opposite counsel. Interim order passed on 09.06.2023 shall remain continue till further order. List the IA/ CA on 20.10.2023.

**CA No. 16/JPR/2023:**

Heard Mr. Manu Chaturvedi, Adv. appearing for the Applicant. CA No. 16/JPR/2023 is dismissed as withdrawn.

List the matter on 20.10.2023.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

September 13, 2023